

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CP/~~TEP~~/~~CSP~~/~~CSA~~/~~TCSP~~/~~TCSA~~/NO. 293 / (MAH)/20 18

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2017

NAME OF THE PARTIES: M/s. Rameer Choudhary
v/s.
Dolphin offshore Enterprises (I)

SECTION OF THE COMPANIES ACT: _____ OF THE
Companies Act 1956/2013/I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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23	Satendra Kumar	Advocate for Op. creditor	
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23.	Subra Karmakar	Advocate for Respondent	
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Common Order

CP No.293/I&BP/NCLT/MB/MAH/2017

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CP No.296/I&BP/NCLT/MB/MAH/2017

CP No.297/I&BP/NCLT/MB/MAH/2017

CP No.298/I&BP/NCLT/MB/MAH/2017

CP No.299/I&BP/NCLT/MB/MAH/2017

CP No.300/I&BP/NCLT/MB/MAH/2017

CP No.301/I&BP/NCLT/MB/MAH/2017

CP No.302/I&BP/NCLT/MB/MAH/2017

The Petitioner has filed the Consent Terms. At request of the Petitioner
Counsel, these Company Petitions are dismissed as withdrawn.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)